

**IN THE INCOME TAX APPELLATE TRIBUNAL
CIRCUIT BENCH, DEHRADUN**

**BEFORE HON'BLE MR. JUSTICE P.P. BHATT, PRESIDENT AND
SHRI G.S. PANNU, HON'BLE VICE PRESIDENT**

**ITA No.5168/Del/2016
Assessment Year : 2012-13**

**Deputy Commissioner of
Income Tax,
Circle-11(2),
Dehradun.**

(Appellant)

**Vs. M/s Hillways Construction
Pvt.Ltd.,
34, Dehradun Road,
Rishikesh, Adarsh Gram,
Uttarakhand – 249 201.
PAN : AABCS1029D.**

(Respondent)

Appellant by : Shri N.C. Upadhyay, Senior DR.
Respondent by : None.

Date of hearing : 05.03.2021
Date of pronouncement : 05.03.2021

ORDER

PER JUSTICE P.P. BHATT, PRESIDENT :

This appeal by the Revenue for the assessment year 2012-13 is directed against the order of learned CIT(A)-4, New Delhi dated 14th July, 2016.

2. Nobody appeared on behalf of the assessee at the time of hearing before us. The assessee, vide letter dated 19th February, 2021 has requested for withdrawal of the appeal filed by the Revenue and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal filed by the Revenue, as having become infructuous.

5. In the result, the appeal of the Revenue is dismissed.

Decision pronounced in the open Court on conclusion of hearing on 5th March, 2021.

Sd/-

(G.S. PANNU)
VICE PRESIDENT

Sd/-

(JUSTICE P.P. BHATT)
PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar